

the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of 'Tribal Areas'".

**DEMAND NO. 50—DADRA AND
NAGAR HAVELI AREA**

"That a sum not exceeding Rs. 58,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of 'Dadra and Nagar Haveli Area'".

**DEMAND NO. 51—LACCADIVE,
MINICOY AND AMINDIVI
ISLANDS**

"That a sum not exceeding Rs. 1, 21, 71,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of 'Laccadive, Minicoy and Amindivi Islands'".

**DEMAND NO. 52—OTHER REVENUE
EXPENDITURE OF THE MINISTRY
OF HOME AFFAIRS**

"That a sum not exceeding Rs. 8, 65, 12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'".

**DEMAND NO. 126—CAPITAL OUTLAY
IN UNION TERRITORIES AND
TRIBAL AREAS**

"That a sum not exceeding Rs. 17,19, 52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of 'Capital Outlay in Union Territories and Tribal Areas'".

**DEMAND NO. 127.—OTHER CAPITAL
OUTLAY OF THE MINISTRY
OF HOME AFFAIRS**

"That a sum not exceeding Rs. 1, 36, 67,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of 'Other Capital Outlay of the Ministry of Home Affairs'".

16.10 hrs.

**MINISTRY OF IRRIGATION AND
POWER**

MR. SPEAKER : The House will now take up discussion and voting on Demand Nos. 60 to 62, 130 and 131 relating to the Ministry of Irrigation and Power for which 4 hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

**DEMAND NO. 60—MINISTRY OF
IRRIGATION AND FOWER**

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 30,76,000/- be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of Ministry of Irrigation and Power."

**DEMAND NO. 61—MULTI-PURPOSE
RIVER SCHEMES**

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,24,81,000/- be granted to the President to complete the sum necessary to defray the charges which will

come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Multi-purpose River Schemes.'"

DEMAND NO. 62—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,61,78,000/- be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power.'"

DEMAND NO. 130—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,85,76,000/- be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital Outlay on Multipurpose River Schemes.'"

DEMAND NO. 131—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 13,83,79,000/- be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power.'"

16.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CARRYING OF AMERICAN ARMS TO PAKISTAN BY TWO PAKISTANI SHIPS

श्री आर. वी. बड़े (खरगोन) : अध्यक्ष महोदय, मैं निम्नलिखित अविलम्बनीय लोक महत्व के विषय की ओर विदेश मंत्री का ध्यान आकर्षित करता हूँ और प्रार्थना करता हूँ कि वह इस विषय में एक वक्तव्य दें :

पाकिस्तान को शस्त्रास्त्र बेचने पर संयुक्त राज्य अमरीका द्वारा गत मार्च में लगाए गए प्रतिबन्ध के उल्लंघन में सुन्दरबंस और पद्मा नामक दो पाकिस्तानी समुद्री जहाजों द्वारा जो क्रमशः 8 मई और 21 जून 1971 को अमरीका से चले ये पाकिस्तान को शस्त्रास्त्र ले जाये जाने के समाचार ।

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : Government appreciate and share the concern of all sections of this House about the reported shipment of certain items of military equipment from the United States to Pakistan recently. The New York Times report of June 22 about two ships, "Sunderbans" and "Padma" flying the flag of Pakistan, having sailed from New York on the 8th of May and 21st of June respectively, with cargo of the United States military equipment seems to be substantially correct. Some Hon. Members : Shame, Shame ! Our Amdassador in Washington took up the matter immediately on receipt of this report with the Under Secretary of State on the evening of 22nd June. The matter was also taken up with the U. S. Embassy in New Delhi on 23rd June. According to the U.S. Government, no foreign military sales to Pakistan have been authorised or approved since March 25 ; and no export licences have been issued for commercial purchases in U. S. since March 25; nor have export licences been renewed since that date. Th_o